

ITEM NO.39

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26052/2019

(Arising out of impugned final judgment and order dated 07-02-2019 in ABA No. 7182/2017 passed by the High Court Of Jharkhand At Ranchi)



Petitioner(s)

VERSUS

STATE OF JHARKHAND & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116657/2019-CONDONATION OF DELAY IN FILING and IA No.116659/2019-EXEMPTION FROM FILING O.T.)

Date : 13-08-2019 This petition was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH**

**For Petitioner(s) Mr. Ganesh Khanna, Adv.
Mr. Santosh Kumar - I, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

Delay condoned.

On hearing learned counsel for the petitioner it is submitted that there are certain conditions imposed for grant of anticipatory bail to respondent No.2 before us which are unusual. On a reading of the conditions, it appears that the intent is to seclude both the petitioner and respondent No.2 (wife and husband) from interference in the matrimonial affairs by their respective parents. What is material is, it is a consent order which is so

recorded.

Learned counsel for the petitioner seeks to submit before us that the petitioner has no difficulty in making an endeavour for reconciliation but appears to be perturbed by the condition No.3 restricting the time period of use of mobile phone by her.

On a query, as to why the petitioner gave her consent, it is sought to be submitted before us that no consent was actually given.

If the aforesaid be the position, we grant liberty to the petitioner to move the High Court, claiming that she had not consented to this portion of the order.

The Special Leave Petition is dismissed with the aforesaid liberty.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER